

SETHI): (a) The list of Members of Parliament, who had not filed their income-tax returns and those who had filed the returns late for the assessment years 1966-67 to 1968-69 has been submitted to the Hon'ble Speaker of the House separately, in reply to Lok Sabha Unstarred Question No. 89 dated 23.2. 1970.

Similar information in regard to the Union Ministers was placed on the Table of the House in compliance to the assurance given in reply to the Lok Sabha Unstarred Question No. 4065 dated 24.3. 1969.

(b) The information will have to be collected from the Income-tax Offices spread all over India and the time and labour consumed may not be commensurate with the results which may be achieved.

Upward Revision of Freight Charges by Oil Tankers

*330. SHRI BAL RAJ MADHOK : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that oil tankers have revised their freight charges upward ; and

(b) if so, the effect it will have on the price of crude imported in India to be refined in Indian refineries ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b). The freight to be paid on crude imports in India by the 3 private oil companies, namely, Burmah-Shells, Esso and Caltex, is determined on the basis of an international Schedule of freight rates (World Scale) published jointly by the International Tanker Nominal Freight Scale Association Ltd., London, and the Association of Ship Brokers and Agents Inc., New York, with the monthly discounts (AFRA) declared by the London Tanker Broker Panel on the basis of the actual experience of the prevailing freight rates during the previous month. While the basic freight rate is constant, the AFRA discount

is subject to periodic fluctuations. It has been found that the freight rates were the lowest in recent months in August/September, 1969. Since then the rates have steadily gone-up. This has increased the C.I.F. price of imported crude by Rs. 1.08 per metric Tonne in the case of Bombay refineries and Rs. 5.01 in the case of the Vizag refinery.

Freight for the crude imports of Cochin and Madras refineries is paid at the actuals as per the contractual arrangements made by these refineries. Cochin refinery imports are not substantially affected by the recent general freight rise on account of its long-term contract but Madras Refinery has been affected substantially because of the need to make short-term arrangements as a result of the delay in the completion of improved port facilities at Madras.

Alleged Excesses by Army Personnel against Naga Villagers

*1801. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a team of Manipur Government officials was sent in December, 1969 to investigate some alleged "excesses by army personnel" against Naga villagers and, if so, the salient findings thereof;

(b) the quantity of unlicensed fire-arms recovered from the villagers ; and

(c) the nature of action taken against the erring personnel, if any, and, if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (c). These allegations have been carefully enquired into by civil and army authorities and were found exaggerated. Suitable arrangements have, however, been made, in consultation with the security forces, to prevent situations which may give rise to complaints.

(b) The unlicensed fire-arms recovered included two rifles, 8 bayonets besides some ammunition.

I.P.S. Officers on Deputation

*1802. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of Police officers of the Indian Police Service sent on deputation, state-wise to work in the C.B.I., Special Police Establishment, Intelligence Bureau, Central Enforcement Directorate, Border Security Force, Central Reserve Police, Research and Analytical Wing, Industrial Security Force, etc.

(b) whether it is a fact that because the composite Bombay State rarely allowed their officers to go on deputation, there is a preponderance of officers from other States in these organisations;

(c) whether it is a fact that on this account there is a heavy promotion block in Maharashtra; and

(d) if so, the steps taken to remedy the situation and, if no: the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) A statement containing the required information is laid on the table.

(b) While the number of officers then on deputation to the Government of India from the Former Bombay State was less than the authorised Central Deputation Quota, the number of I.P.S. officers at present on deputation to the Government of India from Maharashtra are in excess of the number provided in the Central Deputation Quota.

(c) and (d). Do not arise in view of (b) above.

Statement

Number of IP/IPS Officers on Deputation to Government of India

S. No.	Name of State/ U.T.	Number of officers on deputation
1.	Andhra Pradesh	23
2.	Assam	18
3.	Bihar	18
4.	Gujarat	21
5.	Haryana	17
6.	Jammu and Kashmir	1
7.	Kerala	11
8.	Madhya Pradesh	42
9.	Maharashtra	33
10.	Mysore	19
11.	Orissa	19
12.	Punjab	13
13.	Rajasthan	29
14.	Tamil Nadu	25
15.	Uttar Pradesh	53
16.	West Bengal	47
17.	Union Territories	10

Pay Scales of I.A.S./I.F.S./I.P.S. Officers

1803. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the comparative figures of the pay scales of I.P.S., I.A.S. and I.F.S. officers and whether it is a fact that the pay scales of I.P.S. Officers do not compare favourably with those of I.A.S. and I.F.S.

(b) whether their have been representations by State I.P.S. Associations to bring the I.P.S. pay scale on a par with those of I.A.S. and I.F.S. and if so, when and how many ; and

(c) the reasons why his Ministry is not